5431 Oral Answers

SHRI A. D. MANI: May I know on what basis this amount has been fixed? Is it on the basis of the total value of the building and return on the capital of 8 per cent or 9 per cent, or is it on the basis of the cubic feet of space available?

SARADAR IQBAL SINGH: Sir, this building was leased in 1939. At that time the rents were quite low and we were increasing the rent according to the schedule; the increase given to others was given to this building also, and the rent is paid according to that. The rent is Rs. 64,000 per annum not per month.

SHRI ABID ALI: Is the rent paid to any individual or to the Government of Jammu and Kashmir?

SARDAR IQBAL SINGH : To the Government of Jammu and Kashmir.

SHRI B. K. P. SINHA: While planning to construct buildings to house their offices, do the Government keep one fact in mind, that there are some big houses and what use would be made of them, because those houses have been built already and they are there? They belong to private parties, they belong to other States. But why are these places left unutilised and the Government spends money on new buildings? What is the sense in that?

SARDAR IQBAL SINGH : Sir, I do not know where office space is remaining unutilised. Wherever we have acquired buildings on lease, we are utilising them. As far as private houses constructed by private persons are concerned, if we have any demand, we take into consideration what their rents are, what amount we can pay and so on. We have all these considerations. There are no buildings which are unutilised.

SHRI M. K. MOHTA : Sir, the hon. Minister has stated that plans are under consideration for the construction of a new building. It seems to me that this Kashmir House at Rs. 64,000 per annum is a real bargain. Is it the intention of the Government to vacate it and make it over to the Kashmir Government or have some other office in that buildings?

SARDAR IQBAL SINGH: We can consider this position when the building is constructed. There is a great shortage of office accommodation, about 8 lakh sq. feet, in Delhi and I do not known what the position will be at that time.

MR. CHAIRMAN : Next question.

ANNUAL INCREMENTS IN PAY SCALES OF GOVERNMENT SERVANTS

## \*745. SHRI SURAJ PRASAD : SHRI JAGAT NARAIN :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the annual increments in pay-scales granted to class IV, Class III, and Class II employees of the Central Government fail to serve the object of providing an incentive for efficient work; and

(b) if so, the reasons for not revising these rates forthwith?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : (a) No, Sir.

(b) Does not arise.

श्री जगत नारायण : 1959 में सेकिन्ड पे कमीशन ने जो स्केल्स आफ पे और इन्कीमेंट्स इन लोगों के मुकर्रर किए थे आज उसके मुताबिक एक रुपए की कीमत 40-50 पैसे रह गई है। जो कुछ आप देख रहे हैं—सरकारी मुलाजमीन ने हड़ताल भी की, यहां लोक सभा में और कल यहां पर जो कुछ हुआ—क्या उसके बाद सरकार यह नहीं समझती कि एक थर्ड पे कमिशन मुकर्रर किया जाय और सरकारी मुलाजमोन की तनख्वाह को वढ़ाया जाय ताकि वे भरपेट खाना खा सकें और आराम से रह सकें? क्या गवर्नमेंट यह बता-एगी कि वह थर्ड पे कमीशन बनाने के लिए तैयार है और जो स्केल्स आफ पे और इन्की-मेंटस हैं उनको बढाने के लिए तैयार है ?

श्री जगन्नाथ पहाड़िया : अभी थर्ड पे कमीशन बनाने का कोई विचार नहीं है, लेकिन माननीय सदस्य की जानकारी के लिए मैं वताना चाहता हूं कि कर्मचारियों को कम्पेनसेट करने के लिए समय समय पर हम दियरनेस एलाउन्स में इन्कीज करते रहते हैं।

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SHRI T. V. ANANDAN : Sir, may I know whether it is not a fact that out of 25 lakhs of our Central Government employees, not less than 16 lakhs are on Rs. 70—Rs. 85, and about 7 lakhs on below Rs. 250, and they have reached the maximum in their scale and are stagnating for about two to three years? Is there no salvation for them when the Deputy Ministers are seeking to be promoted as Ministers of State and Ministers of State are seeking to become Cabinet Ministers and so on?

SHRI ARJUN ARORA : And Cabinet Ministers seeking to become Prime Minister

SHRI T. V. ANANDAN : Is there no answer, Sir?

श्री सुन्दर सिंह भंडारी : श्री आनंदन ने जिस प्रश्न को रखा है उसीके संदर्भ में मैं जानना चाहता हं कि क्या थह बात सच नहीं है कि इस श्रेणी के अधिकांश कर्मचारी वेतन श्टंखला के अधिकतम तक पहुंच गये ै हैं और अगर उनको एफिशियेंट वर्क के लिये कोई इंसेटिव देने की और कोई नई व्यस्था चाल नहीं की गई तो उनको अच्छा कार्य करने के लिये कोई प्रोत्साहन नहीं रहेगा। इसको ध्यान में रखते हये कि इन कर्मचारियों को भी अच्छा काम करने का उत्साह बना रहे इस दुष्टि से सरकार के सामने क्या योजना विचाराधीन है।

श्री मोरारजी आरं० देसाई : सम्मानीय को इतना तो मालुम होगा कि उनके यह कहने से उनमें जरूर यह भाव पैंदा होगा कि उनको ज्यादा काम नहीं करना चाहिये जब तक कि ज्यादा पैसान मिले।

श्री सुन्दर सिंह भंडारी : क्यों नहीं करें।

श्री मोरारजी आर० देसाई: जब वह नौकरी में आये तो उनको पता है कि कहां तक जा सकते हैं। अभी वहां पहुंच गये तो फिर क्या उनको वहां पहुंचने ,नहीं देना चाहिये ? यह बात हो क्या ?

श्री सुन्दर सिंह भंडारी : आगे बढ़ाना चाहिये ।

श्री मोरारजी आर० देसाई : आगे सब को कहां तक बढाते जायेंगे, यों देखिये, कहीं पर तो रुकना होगा। हर किसी को कहीं पर तो रुकना होगा। यह कहा कि डिप्टी मिनि-स्टर से स्टेट मिनिस्टर होते हैं तो सब तो नहीं होते हैं।

श्री सुन्दर सिंह भंडारी : गुंजाइश तो है।

श्री मोरारजी आर० देसाई : गंजाइश है। लेकिन फिर प्राइम मिनिस्टर बने तो फिर कहां जायेंगे, कहीं तो रुकना ही होता है।

SHRI B. K. KAUL: I would like to know from the honourable Finance Minister as to what is the basic idea behind this annual increment. Secondly has this increment any relationship with the efficient discharge of work and, if "Yes", why are such increments given as a matter of course, and not on the basis of work?

SHRI MORARJI R. DESAI: The scheme of all employment generally is that up to a certain level increments are automatic every year, so that he gets something more every year, and that is how the whole thing is graded. Then, if he goes to another grade after that, then the question of efficiency comes in; otherwise, it does not come in. It will not do in ordinary life to say that somebody who starts at Rs. 100 or Rs, 500 or even Rs. 1,000 should remain at that place only for 20 or 30 years. Therefore, it is provided that a man starts at Rs. 200 or Rs. 300 or Rs. 100 and goes on with increments up to a certain grade. After that, when he is taken to another grade, then effi-ciency comes in; or sometimes in the same grade an efficiency bar is provided so that at that stage his efficiency is taken into consideration. Afterwards he is promoted if he is efficient. Up till that period there is no question of efficiency. He goes on getting increments. But if he is not efficient and does not do his work well, there are remedies open where action can be taken against him, and he can even be removed from the service.

SHRI A. P. CHATTERJEE: Will the honourable Minister enlighten the House as to the fact that as far as promotions from Class IV to Class III and from Class III to Class II are concerned, those promotions can very well be

promotions based on seniority alone and not on merit or suitability? For that reason I am asking this question, because the honourable Minister of Finance may be aware that in most of the cases promotions, if they are based upon questions of suitability alone without having regard to seniority, then these promotions are bound to be a little biased and prejudiced as far as the higher officers are concerned Therefore, as far as these officers are concerned, will he look to it that these promotions from Class IV to Class III and from Class III to Class II are all based on seniority and seniority alone?

SHRI MORARJI R DESAI : This is an impossible proposition to accept.

SHRI ARJUN ARORA. Sır, may I know if the Government needs to be reminded of the fact that the first Pay Commission in 1946-47 recommended that there should be a regular Pay Commission after every ten years? And it was as a result of this first Pay Commission's recommendations that the second Pay Commission was appointed by the Government in 1957 In view of that recommendation which the Government followed in 1957, will the Government consider the immediate appoint-ment of the third Pay Commission and thus not create amongst the Government employees a sense that they have to stagnate where they have already reached?

SHRI MORARJI R DESAI The hon Member has certainly reminded the Government about what he wanted to remind and I accept the reminder It is for the Government to decide what it has to do

## RUSH IN WILLINGDON HOSPITAL

\*746 SHRI ABID ALI · Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVE-LOPMENT be pleased to state

(a) whether Government are aware that the outdoor patients have to wait in queues for long at the Willingdon Hospital in New Delhi, and

(b) if so, in which Department of the hospital this is more prevalent and what action has been taken to remedy the same?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVE-LOPMENT (SHRI B S MURTHY) · (a) The out-patient Departments start working at 900 AM. and close by 1230 PM The patients do not have to wait for long periods.

(b) Does not arise

SHRI ABID ALI. Sir, may I know on what basis the honourable Minister says that patients have not to wait long Is it not a fact that most of the patients out-patients and others, going there are Government employees? And not only the time of their families is wasted, but also the Government's time is wasted because they have to wait there. Is it not a fact that they go early in the morning and by the time they go through the process and are seen by the doctors, it is generally four hours? I am a witness to that I can take the honourable Minister He can come with me and I will be able to convince him or he may convince me ·\*\* .

SHRI B S MURTHY: Sir, the basis for the answer given is that the Willingdon Hospital has got 154 doctors and 82 of them attend every day to out-patients who number 1,524 every day on an average Therefore, 82 doctors attending on them on an average can clear 20 to 22 people each.

SHRI ABID ALI SIR, the figures are, of course, very interesting But, will the honourable Minister be kind enough to accept my request to come with me and be convinced of the situation? When we want to be examined by specialists, in my own case I was asked to come there after 23 days Will it be possible for the pain in the ear to wait for 23 days? Is this hospital meant for that purpose that I should wait, or that this giving assistance by the doctors should wait for 23 days?

SHRI SATYA NARAYAN SINHA · Sir, about the honourable Member's complaint, he never told me about it At least he did not write to me Whenever we have received such complaints of delay, we have taken prompt action But things are improving There is no doubt about it

SHRI CHANDRA SHEKHAR It is always interesting to know the information through the figures supplied by the Secretariat to the Ministers But, will the honourable Minister take into consideration the experience of Mr Abid Ali, Mr Kurre—he is sitting on my